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IN THE HIGH COURT OF DELHI AT NEW DELHI *

W.P.(C) 3625/2015, CM APPL. 6470/2015, CM APPL. 9216/2015 +& CM APPL. 25323/2021

DELHI INTERNATIONAL AIRPORT PRIVATE Petitioner LIMITED

Through:

Chaudhury Mr. Milanka and Ms. Naina Dubey, Advocates

versus

UNION OF INDIA & ORS

..... Respondents

Through: Mr. Rakesh Kumar, CGSC with Mr. Sunil. Advocate for R-1/UOI Mr. Kamlesh Kr. Mishra, Mr. Dipak Raj, Ms. Renu, Ms. Shivani Verma, Mr. Deep Raj and Mr. Bibhuti Bhushan Mishra, Advocates for Intervener Mr. Anjana Gosain and Ms. Nippun Sharma, Advocate for R-3/AAI Mr. Harish Malik, Advocate for R-3 Colin Gonsalves, Mr. Senior Advocate with Ms. Mugdha, Advocate for R-4 Mr. Sudhir Naagar, Mr. Manohar Naagar, Mr. Piyush Aggarwal and Mr. Arun Kumar Nagar, Advocates for R-6

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W.P.(C) 10267/2015

AIRPORT AUTHORITY OF INDIA

..... Petitioner

Through: Mr. Harish Malik, Advocate

versus

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UNION OF INDIA & ORS

..... Respondents

Rakesh Kumar CGSC Through: with Mr. Mr. Sunil, Advocate for R-1/UOI Mr. Milanka Chaudhury and Ms. Naina Dubey, Advocates for R-2 Milanka Chaudhury and Mr. Ms. Naina Dubey, Advocates R-3 Mr. Colin Gonsalves. Senior Ms. Advocate with Mugdha, Advocate for R-4

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- + W.P.(C) 9505/2016, CM APPL. 38015/2016 & CM APPL. 760/2018 AIRPORT EMPOYEES UNION Petitioner
 - Through: Mr. Colin Gonsalves, Senior Advocate with Ms. Mugdha, Advocate

versus

AIRPORT AUTHORITY OF INDIA AND ORS Respondents

Through: Mr. Anjana Gosain and Ms. Nippun Sharma, Advocate for R-1/AAI Mr. Milanka Chaudhury and Ms. Naina Dubey, Advocates for R-2

CORAM: HON'BLE DR. JUSTICE SUDHIR KUMAR JAIN <u>O R D E R</u> 03.05.2024

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1. Ms. Anjana Gosain, Advocate appearing on behalf of the Airport Authority of India (AAI) stated that AAI has submitted a representation to the Ministry of Labour and Employment through the Ministry of Civil Aviation regarding the notification dated 25.02.2015.

2. Mr. Rakesh Kumar, CGSC for the Union of India ensured the Court that a suitable decision shall be taken as early as possible on the

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representation so forwarded by the AAI through the Ministry of Civil Aviation to the Ministry Labour and Employment after affording the opportunity to represent the concerned stakeholders in the dispute.

3. The counsel for the Delhi International Airport Private Limited (DIAL) informed that a similar representation has also been filed by them in pursuance of the notification in question.

4. The learned Senior Counsel appearing on behalf of the Airport Employees Union stated that the matter be fixed for final hearing irrespective of filing of the representation by the AAI/DIAL.

5. List on 17.09.2024 for final hearing.

6. In the meantime, the Union of India shall be at liberty to take appropriate decision on the representations so filed on behalf of the AAI/DIAL or any other representation filed in this regard.

DR. SUDHIR KUMAR JAIN, J

MAY 3, 2024 *sk/hvk*